

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 08th day of *May, 2007*.

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.**

CIVIL CONTEMPT PETITION NO. 46 OF 2005

IN

ORIGINAL APPLICATION NO. 1635 OF 1999

J.N. Srivastava, S/o Sri Ram Deen Srivastava,
R/O H.17, Typ-II, Post & Telegraph Colony, Kanpur.

.....Applicant.

VE R S U S

1. Sri Chandra Prakash, IPS, Director, Postal Services,
Office of the Post Master General, Kanpur.
2. Smt. Ranju Prasad, IPS, Director Postal Services,
Agra Region, D/o Posts, Distt. Agra, U.P.

.....Respondents

Counsel for the Applicant: Sri S.K. Tyagi
Present for the Respondents : Sri S.C. Mishra

ORDER

BY HON'BLE MR. ASHOK S. KARAMADI, JM

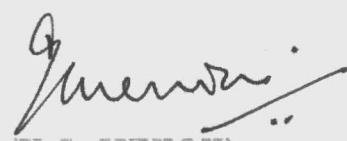
Even in the second call there is no representation on behalf of the applicant.

Having regard to the earlier order passed on 06.02.2007, on that occasion, it was brought to the notice of the Tribunal that the order dated 11.08.2004 passed by the Tribunal has been stayed by the Hon'ble High court vide order dated 29.11.2006 passed in W.P. No. 29756/2006



and therefore, sought for dismissal of the CCP. A copy of said order dated 29.11.2006 is produced before us alongwith Counter Affidavit.

4. On perusal of the order dated 06.02.2007 passed in CCP and the document filed by the learned counsel for the respondents, which goes to show that the Hon'ble High Court vide order dated 29.11.2006 has stayed the operation of the order dated 11.08.2004 passed by the Tribunal, therefore, we find no justifiable ground to continue the present contempt proceedings and is dropped accordingly.


(K.S. MENON)

MEMBER- A



(ASHOK S. KARAMADI)

MEMBER- J.

/Anand/